

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 204  
IB-940/ND/2020

**IN THE MATTER OF:**

**M/s. Shri Garuna Management Service Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Amritsar MSW Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 20.11.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Rohit Chaudhary, Adv.**

**For the Respondent/ Corporate-debtor :Senior Advocate Mr. Ramji Srinivasan, Mr. Bishwajit Dubey, Ms. Surabhi Khattar, Mr. Prafful Goyal, Mr. Shikhar Singh, Advs.**

**For the Resolution Professional :**

**ORDER**

Heard the submissions made by the Learned Counsels for the Operational-creditor as well as Learned Counsel appearing on behalf of the Corporate-debtor. At the joint request made by both the Counsels, the matter is listed after four weeks to explore the possibility of reaching an amicably resolving the dispute between the parties. Matter is adjourned to 11.01.2021.

- Sd -

**(V.K. Subburaj)  
Member (T)**

- Sd -

**(P.S.N. Prasad)  
Member (J)**

(Meenu)